

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 228/MP/2018**

Subject : Petition for extension of cut-off date of Koldam Hydroelectric Power Project from 31.3.2018 to 31.3.2020

Petitioner : NTPC

Respondent : UPPCL & ors.

Date of hearing : **13.12.2018**

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member

Parties present : Ms. Poorva Saigal, Advocate, NTPC  
Shri I. Uppal, NTPC  
Shri B.B.Parida, NTPC  
Shri Nishant Gupta, NTPC

**Record of Proceedings**

The Petitioner, NTPC has filed the present Petition seeking extension of cut-off date of Koldam Hydroelectric Power Project (4 x 200 MW) from 31.3.2018 to 31.3.2020.

2. During the hearing, the learned counsel for the Petitioner submitted that some of the capital works amounting to ₹351.91 crore before the cut-off date, could not be capitalized on account of certain unavoidable factors like (i) Protection Works on Both sides of River Downstream of Project, (ii) Additional works related to Plunge Pool, (iii) Land Cases / Compensation, (iv) Local Area Development Fund, (v) Administrative Building Internal Roads, Area Development, Boundary Wall and (vi) Township. Accordingly, the learned counsel submitted that the prayer in the Petition may be allowed.

3. The Commission admitted the Petition and directed issue of notice to the Respondents.

4. The Commission also directed the Petitioner to serve copy of the Petition on the Respondents, if not already served, on or before **27.12.2018**. The Commission also directed the Respondents to file their replies by **10.1.2019**, with advance copy to the Petitioner, who may file its rejoinder, if any, by **17.1.2019**. Pleadings shall be completed by the parties prior to the date of hearing.

5. Matter shall be listed for hearing in due course for which separate notice shall be issued to the parties.

By order of the Commission

*Sd/-*  
(T. Rout)  
Chief (Law)

